

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 174/TT/2015**

- Subject : Determination of transmission tariff for 2014-19 tariff block for Asset I: 01 No. of 1x125 MVAR Bus Reactor and associated bay at 400 KV Indravati S/S and Asset II: 01 No. of 1x125 MVAR Bus Reactor and associated bay at 400 KV Jeypore S/S under Transmission System for "Eastern Region Strengthening Scheme- VIII" in Eastern Region.
- Date of Hearing : 14.3.2016
- Coram: : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Bihar State Power (Holding) Company Limited and 5 others
- Parties present: : Shri S. S. Raju, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Aryaman Saxena, PGCIL

**Record of Proceedings**

1. The representative of the petitioner submitted that:-
  - a) The instant petition has been filed for determination of tariff from anticipated DOCOs to 31.03.2019 for Asset I: 01 No. of 1x125 MVAR Bus Reactor and associated bay at 400 KV Indravati S/S and Asset II: 01 No. of 1x125 MVAR Bus Reactor and associated bay at 400 KV Jeypore S/S under Transmission System for "Eastern Region Strengthening Scheme- VIII" in Eastern Region.
  - b) The Asset I and Asset II were put under commercial operation on 03.8.2015 and 02.12.2015 respectively.
  - c) The petitioner has claimed total additional capital expenditure of ₹440.64 lakh for Asset I and ₹ 361.66 for Asset II for 2014-19 tariff period.
  - d) The Revised Cost Estimate has been submitted .
  
2. The Commission observed that there is significant variation in cost of the assets, though the technical specifications of the assets are same.



3. The representative of the petitioner sought some time to file the reasons for variation in cost of the assets.
4. The Commission directed the petitioner to file rejoinder to GRIDCO already filed and submit the information sought for above queries on affidavit with copy to respondents by 18.3.2016. The Commission further directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

